

SHRI Y. B. CHAVAN: The Governor has taken into account all these factors. After taking these things into consideration, he made a definite recommendation.

MR. CHAIRMAN: Next item. Shri V. C. Shukla to lay on the Table, under clause (3) of article 356 of the Constitution, a copy of the Proclamation issued by the President on March 13, 1967, under the said article, in relation to the State of Rajasthan.

SHRI Y. B. CHAVAN: They have already been laid.

#### PAPERS LAID ON THE TABLE

##### (i) THE CONDUCT OF ELECTIONS (SECOND AMENDMENT) RULES, 1966.

##### (ii) THE REGISTRATION OF ELECTORS (AMENDMENT) RULES, 1966.

##### (iii) THE REGISTRATION OF ELECTORS (SECOND AMENDMENT) RULES, 1966.

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Law (Legislative Department):

(i) Notification S.O. No. 3875, dated the 15th December, 1966, publishing the Conduct of Elections (Second Amendment) Rules, 1966, under sub-section (3) of section 169 of the Representation of the People Act, 1951.

(ii) Notification S.O. No. 3874, dated the 15th December, 1966, publishing the Registration of Electors (Amendment) Rules, 1966, under sub-section (3) of section 28 of the Representation of the People Act, 1950.

(iii) Notification S.O. No. 3963, dated the 24th December, 1966

to a matter of  
urgent public importance

publishing the Registration of Electors (Second Amendment) Rules, 1966, under sub-section (3) of Section 28 of the Representation of the People Act, 1950.

[Placed in Library. See No. LT-24/ 67 for (i) to (iii)].

#### CERTIFIED ANNUAL ACCOUNTS (1965-66) OF THE ANIMAL WELFARE BOARD, MADRAS

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE. (SHRI D. ERING): Sir, I beg to lay on the Table Certified Annual Accounts of the Animal Welfare Board, Madras, for the year 1965-66. [Placed in Library. See No. LT-116/67].

#### THE CENTRAL WAREHOUSING CORPORATION (AMENDMENT) RULES, 1967

SHRI D. ERING: Sir, I also beg to lay on the Table a copy of the Ministry of Food, Agriculture, Community Development and Co-operation Notification G.S.R. No. 56, dated the 2nd January 1967, publishing the Central Warehousing Corporation (Amendment) Rules, 1967, under sub-section (3) of Section 41 of the Warehousing Corporations Act, 1962. [Placed in Library. See No. LT- 29/ 67].

#### REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SECRETARY: Sir, I beg to lay on the Table a copy each of the following Reports:

(a) Thirty-fifth Report of the Committee on Public Undertakings on the Indian Oil Corporation Limited (Marketing Division).

(b) Thirty-sixth Report of the Committee on Public Under-